

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.261 of 2011

(Arising out of Order-in-Original No.29/2010 dt.28.12.2010 passed by Commissioner of Central Excise, Chennai-III Commissionerate, Chennai]

Sh.S.Gurumurthy,

"Shreyas", 26, Radhakrishnan Salai
9th Street, Mylapore
Chennai – 600 004.

Appellant

VERSUS

Commissioner of Central Excise

Chennai – III Commissionerate

Respondent

APPEARANCE:

For the Appellant : Sh.M.N.Bharathi, Advocate

For the Respondent : Sh.Arul C.Duraiaraj, Superintendent (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.C.J.MATHEW, MEMBER(TECHNICAL)

DATE OF HEARING :03.02.2020

DATE OF DECISION :03.02.2020

FINAL ORDER No.40317/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

C.J.Mathew
Member (Technical)

Vsr/Rkp